### GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

# LOK SABHA UNSTARRED QUESTION NO.2820 TO BE ANSWERED ON 17.03.2023

#### CHILD TRAFFICKING

#### 2820. SHRI VELUSAMY P.:

Will the Minister of Women and Child Development be please to state:

- a. whether the Government has conducted any study to assess the impact of child trafficking cases owing to increased vulnerability of the children below the age of 10 and if so, the details thereof;
- b. whether there is any provision to include survivors of child trafficking on various committees that oversee trafficking of children;
- c. if so, the details thereof and if not, the reasons therefor;
- d. the amount of funds disbursed from the Nirbhaya funds to Tamil Nadu and the amount utilized during the last 3 years and the current year;
- e. the number of victims to whom the compensation has been paid till date in Tamil Nadu; and
- f. the amount disbursed for Dindigul district under it?

#### **ANSWER**

## MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

- (a): The National Commission for Protection of Child Rights (NCPCR), NCPCR has conducted various activities and programmes to prevent crimes on child trafficking such as, sensitization workshops in various Source Transit and Destination Hotspot Districts of North-East Region; "National Level Multi-stakeholders E-Consultation Meeting to Combat Child Trafficking Post Lockdown Situation due to COVID-19" virtually on 8<sup>th</sup> May 2020; and programme called "Samvardhan" meant for mapping of children and their families vulnerable to child trafficking post lockdown situation due to Covid-19 pandemic. Further, NCPCR has documented recommendations on "Preventing Child Trafficking Post Lockdown Situation due to COVID-19 pandemic" in 2021 and has taken initiatives to prevent child trafficking.
- (b) & (c): The Government is administering the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) which is the primary law for Children in Need of Care and Protection (CNCP) and Children in Conflict with Law (CCL). As per Section 2 (14) (ix) of JJ Act, a child who is found vulnerable and is likely to be inducted into drug abuse or trafficking is a "Child in Need of Care and Protection". The JJ Act mandates a security net of service delivery structures to provide institutional and non-institutional care to these children. The primary responsibility of implementation of the Act lies with the State Governments and UT Administrations. Further, under the JJ Act, 2015 (Sections 27-30), the Child Welfare Committees have been empowered to take decisions with regard to the children in need of

care and protection including trafficked children, keeping their best interest in mind. They are also mandated to monitor the functioning of the CCIs.

- (d): An amount of Rs.329.59 crore released to State of Tamil Nadu during the year 2016-17 to 2021-22 for the projects/ schemes funded from Nirbhaya Fund, out of which Rs.304.47 crore has been reported as utilized.
- (e) & (f): Data is not maintained centrally.

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